

सेठ गोविन्द दास : जो स्टेटमेंट माननीय मंत्री जी ने रखा है, क्या उसमें से वह यह बतलाने की कृपा करेंगे कि यह तीनों योजनायें कब से काम करना शुरू कर देंगी।

श्री सी० डी० देशमुख : वर्ष तो बताया है।

सेठ गोविन्द दास : वही मैं जानना चाहता हूँ क्योंकि सब लोग स्टेटमेंट नहीं पढ़ते हैं।

अध्यक्ष महोदय : आपने तो स्टेटमेंट पढ़ा है।

सेठ गोविन्द दास : मैं ने तो देखा है बहुत से लोग नहीं जानते हैं। इसलिये मैं केवल यह जानना चाहता हूँ कि कौनसे वर्ष में यह तीनों काम शुरू होंगे।

अध्यक्ष महोदय : स्टेटमेंट में दिया है।

सेठ गोविन्द दास : मैं केवल उन वर्षों की संख्या जानना चाहता हूँ।

Mr. Speaker: Let him put any other question.

श्री राधे लाल व्यास : मैं यह जानना चाहता हूँ कि जिन तीन प्रोजेक्ट्स का माननीय मंत्री जी ने जिक्र किया है उसमें नहरें बनाने का खर्चा प्रति मील क्या है ?

श्री सी० डी० देशमुख : इसका अलग विवरण तो मेरे पास नहीं है।

Shri B. R. Bhagat: May I know what steps Government have taken on the recommendations of the Estimates Committee for the efficient and early execution of these three projects?

Shri C. D. Deshmukh: The report is still under consideration.

सेठ गोविन्द दास : अध्यक्ष महोदय, मैं आपसे एक सवाल पूछना चाहता हूँ। मेरा यह सवाल हिन्दी में दिया गया है, और जो सवाल हिन्दी में दिये जाते हैं उनका उत्तर हिन्दी में क्यों नहीं मिलता, उनका उत्तर अंग्रेजी में क्यों मिलता है।

Mr. Speaker: English is permitted; even now I am replying in English.

सेठ गोविन्द दास : मैं यह आशा करता हूँ कि जो मंत्री महोदय हिन्दी जानते हैं वह हिन्दी के प्रश्नों का उत्तर हिन्दी में दें।

Mr. Speaker: I think I shall not be within constitutional limits to ask them to do it. They may do it of their own accord. I will never object to that; I may encourage that. But, I cannot ask them to reply in Hindi. There are a large number of Members who might feel that they can better understand in English.

श्री राधे लाल व्यास : क्या मैं जान सकता हूँ कि चम्बल रिवर वैली योजना के खर्च के लिये, जिसको कि प्रान्तीय सरकार पूरा नहीं कर सकती है, प्रान्तीय सरकार ने केन्द्रीय सरकार से खर्च की मांग की है, और यदि की है तो केन्द्रीय सरकार क्या उस प्रश्न पर विचार कर रही है ?

श्री सी० डी० देशमुख : सम्भव है कि वह अपने बल से इस योजना को पूरा न कर सकती हो। और यह सब प्रश्न नियोजन समिति के सामने हैं।

Mr. Speaker: Next question.

Shri Sarangdhar Das: One question, Sir.

Mr. Speaker: I have called the next question.

निष्क्रमणार्थी संपत्ति

*१७८९. **सेठ गोविन्द दास :** क्या पुनर्वास मन्त्री यह बतलाने की कृपा करेंगे कि उस संपत्ति का कुल मूल्य क्या है, जिसका नियंत्रण सरकार ने निष्क्रमणार्थी संपत्ति के नाते अपने हाथ में लिखा था, और जो बाद में उनके मालिकों को लौटा दी गयी ?

The Minister of Rehabilitation (Shri A. P. Jain): Information regarding the total value of property, which, although treated at one time as evacuee property, was subsequently restored to

the owners, is not available. In order, however, to give some idea of the extent of restoration, I state the categories of persons to whom properties have been restored :

(1) Under a policy decision, properties have been restored to those persons who though declared evacuees had in fact never left India. Under this decision, property has been restored to:

(a) Meos of Matsya and Gurgaon numbering 1,07,500 (some of these Meos were resettled even though they had migrated to Pakistan and had subsequently returned before the introduction of permit system, 1,70,398 acres of agricultural land has been restored to them.

(b) Muslims of Ambala and Gurgaon district in the Punjab who had been displaced from their original homes but who continued to remain in India.

(c) Fortytwo persons to whom individual certificates of restoration were issued after due inquiry that though declared evacuees they had in fact not left India.

(2) Muslims who migrated from Uttar Pradesh during the period February to May, 1950. In their cases the Government of India agreed to re-settlement and restoration of property after the Nehru-Liaquat Pact of April, 1950. The number of persons who have returned under this arrangement is 23,991.

(3) Persons whose cases are covered by Notification No. S.R.O. 260 dated 3-7-50 issued by the Government of India exempting certain classes of persons from being treated as evacuees under section 2(d)(i) of Act XXXI of 1950. There are four such cases of restoration.

(4) There have also been four other cases, three of them relating to foreigners, in which restoration of property has been made. The value of the property restored to them is Rs. 8,73,600.

सेठ गोविन्द दास : अध्यक्ष महोदय, क्या मैं एक प्रार्थना आपसे और कर सकता हूँ कि जो प्रश्न हिन्दी में जावें वे इस लिस्ट में कम से कम हिन्दी में छपें और इसमें यह न लिखा जाय : "Original notice of the question

received in Hindi" अंग्रेजी में भी छपें इसमें कोई आपत्ति नहीं है, लेकिन जब मूल प्रश्न हिन्दी में जाता है तो मूल सूची में उसका हिन्दी में ही छपना आवश्यक है ऐसा मैं मानता हूँ।

Mr. Speaker: Order, order. I will invite the attention of the hon. Member to the Question list as distributed. On account of certain printing difficulties with the Press of the Government of India, it has not been possible to print the original questions in Hindi. Therefore, they are cyclostyled and these are supplied along with the English Questions. The hon. Member knows they are always circulated.

सेठ गोविन्द दास : मुझे तो कभी नहीं मिलता, अध्यक्ष महोदय।

Mr. Speaker: I am sorry if that is the particular misfortune of the hon. Member.

Some Hon. Members: It is not received.

Mr. Speaker: Let there be no talk like that. I merely say for the information of the hon. Member that they are being circulated as a matter of fact. Well, it is possible that in some cases, due to the slip of the persons who arrange distribution of papers, some papers might not have been included in the list.

Some Hon. Members: They are not circulated.

Mr. Speaker: I should like to go by what my Secretary says, that all papers to be distributed are put into the various pigeon holes for each Member. Hon. Members might inquire. There is no use of merely saying that they are not circulated to them.

Shri Sarangadhar Das: I have not received.....

Mr. Speaker: They will enquire. I will also enquire. That is the only way in which we can meet the demand. Those who are really interested in having the original question in Hindi, may better make a request and get the papers.

Shri K. K. Basu: That would help the Members to learn Hindi.

Mr. Speaker: I do not think the request or the suggestion is made in all earnestness. For learning Hindi, there are other methods.

Shri Veeraswamy: I want to know the intention of certain hon. Members who speak in Hindi, put questions in Hindi and also insist on their questions being printed in Hindi.

Mr. Speaker: This question has been discussed very often. The hon. Member need not take the time of the House on this. Let us go to the next question.

RESTRICTION ON IMPORTS

***1790. Pandit Munishwar Datt Upadhyay:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that Government are contemplating a measure by which to restrict the imports of such articles as are manufactured in India;

(b) what is the process by which the proposed restrictions are to be imposed, and

(c) what are the articles that are in view of the Government for such treatment?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) No, Sir.

(b) and (c). Do not arise.

Pandit Munishwar Datt Upadhyay: Is the Government contemplating to put any restriction on the quantity of imports?

Shri T. T. Krishnamachari: I do not know what the hon. Member has in mind. If the hon. Member has in mind that the import policy of the Government is so utilised as to confer positive protection to certain industries that claim that they are manufacturing those articles in this country, I can say that that is not the policy of the Government. In framing the import policy, Government do take into account the availability of a particular class of goods, the extent of the goods that are available and frame their policy. No specific demand from an industry in respect of an indirect protection of that nature is entertained by the Government.

Pandit Munishwar Datt Upadhyay: Has the Government received any representation or complaint that the protection is not being properly used in certain cases?

Shri T. T. Krishnamachari: The question apparently has been switched on from import control to protection. If the hon. Member has any specific instance in view, and puts down a question, I shall attempt to answer.

Shri V. P. Nayar: Do Government contemplate any steps to restrict the import of foreign capital for manufacturing industries which ruin indigenous industries in India?

Shri T. T. Krishnamachari: I quite concede that capital is also a form of goods; but it does not fit into this particular question.

Shri K. K. Basu: Is the Government aware of a statement that came out in the Press that even the Kriloskar industries had to close down for three months, being unable to compete with similar imported goods?

Shri T. T. Krishnamachari: I am not aware.

Mr. Speaker: The question-hour is over.

WRITTEN ANSWERS TO QUESTIONS

SUBSTITUTES FOR JUTE BAGS AND GUNNIES

***1791. Shri A. C. Guha:** Will the Minister of Commerce and Industry be pleased to state:

(a) the substitutes now in use for jute bags and gunnies;

(b) how far these can and have been able to compete with Indian jute products in price and quality; and

(c) what countries have been manufacturing and mostly using these substitutes?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Paper bags, cotton bags, and products of some other fibres similar to jute.

(b) Paper bags being the cheapest have made much headway in U.S.A. Jute bags are however once again cheap and they have an advantage over both paper bags and cotton bags from the point of view re-use value. The indications are that the consumption of jute goods will increase again.

(c) Paper bags and cotton bags are mostly manufactured and used in the U.S.A. Bags from substitute fibres like Kanaf Congo jute and Stockroo are manufactured and used mostly in Europe, South America and South Africa.

CONFERENCE ON RIVER VALLEY PROJECTS IN WASHINGTON

***1792. Shri L. N. Mishra:** Will the Minister of Irrigation and Power be pleased to state:

(a) whether a conference of experts in flood control and irrigation was held recently in Washington in which India also took part;